

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH**

ITEM NO :3

CP NO. 11/ALD/2021, CA NO. 15/2021

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : ALOK KUMAR RAI & ORS. V/S FALCON TOWNSHIP PVT. LTD. & ORS.

SECTION: 241/242 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. UJJAWAL SATSANGI ALONGWITH SH. PRATIK PANDEY, ADVS.

CP NO. 11/ALD/2021, CA NO. 15/2021

The matter was taken up today through Video Conferencing.

Heard Sh. Ujjawal Satsangi alongwith Sh. Pratik Pandey, learned counsels for the Petitioner who has filed the CP No. 11/ALD/2021, CA No.15/2021 u/s 241/242 of Companies Act, 2013 regarding the oppression and mismanagement in the affairs of the company.

Let, notices be issued to the Respondents by all modes, including the process of the Court, returnable at an early date.

Accordingly, put up week in the commencing 24th March, 2021 before the Regular Court/Video Conferencing.

Dated : 09.02.2021


**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

*Typed by :
Shubham Kr. Singh
(PS)*